

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH,
LUCKNOW.**

Original Application No. 91 of 2019

This the 22nd day of February, 2019

Hon'ble Ms. Jasmine Ahmed, Member-J

Bechan Lal Saini, aged about 68 years, S/o late Sri Arjun, R/o Village & Post Barail, Tehsil Nawabganj, Barabanki

..... Applicant

By Advocate : Sri Praveen Kumar

Versus.

1. Union of India through the Chief Postmaster General, U.P. Region, Lucknow.
2. The Director Postal Accounts, Lucknow.
3. The Superintendent of Post Offices, Barabanki division, Barabanki

..... Respondents.

By Advocate : Sri Rajesh Katiyar

O R D E R (Oral)

The applicant has filed this O.A. seeking the following main relief(s):-

- (i) *to quash the impugned order dated 7.1.2019 contained as Annexure no. A-1 with all consequential benefits.*
- (ii) *to release the balance payment of Ex-Gratia/ Severance allowance computing services of the applicant since 14.1.1975 alongwith interest @ 12% from the date of accrual and till the actual date of payment.”*

2. The case of the applicant is that he was appointed on the post of ED Packer w.e.f. 14.1.1975. The applicant was allowed to draw the admissible payment on account of working on the post of ED Packer. It is averred that the applicant continuously worked with the respondents since 14.1.1975. However, the applicant retired from service on attaining the age of superannuation on 6.7.2016. The applicant has been sanctioned severance allowance amounting to Rs. 43500/- on account of 29 years of service, though he had rendered 39 years of service. Being aggrieved, the applicant preferred a representation to the respondent no.3 on 11.4.2018, but the respondent no.3 did not pay any heed. At

this stage, learned counsel for the applicant states that a direction may be issued to the respondent no.3 to consider and decide his pending representation in accordance with law in a time bound manner.

3. Without going into the merits of the case, this O.A. stands disposed of finally at admission stage itself with a direction to the respondent no.3 to consider and decide the representation of the applicant dated 11.4.2018 within a period of three months from the date of receipt of certified copy of this order in accordance with law by passing a reasoned and speaking order under intimation to the applicant. There shall be no order as to costs.

(Ms. Jasmine Ahmed)
Member-J

Girish/-